

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
MUMBAI**

REGIONAL BENCH - COURT NO. 01

Service Tax Appeal No. 86408 of 2017

(Arising out of Order-in-Original No.109-111/ST-VII/CD/2016 dated 20.03.2017 passed by Commissioner of Service Tax-VII, Mumbai)

M/s. SFC Environmental Technologies Pvt Ltd

.....Appellant

21st Floor, the Ambience Court,
Hi-Tech Business Park, Plot No.2,
Sector 19-D, Vashi, Navi Mumbai-400 705.

VERSUS

Commissioner of Service Tax-VII, Mumbai

.....Respondent

16th Floor, Satra Plaza, Palm Beach Road,
Sector-19D, Vashi, Navi Mumbai-400 705.

Appearance:

Ms Khayati Luthia, Advocate for the Appellant

Shri A.P.S. Parihar, Authorized Representative for the Respondent

CORAM:

HON'BLE MR. S.K. MOHANTY, MEMBER (JUDICIAL)

HON'BLE MR. M. M. PARTHIBAN, MEMBER (TECHNICAL)

FINAL ORDER NO. A/86245/2025

Date of Hearing: 07.08.2025

Date of Decision:07.08.2025

PER : S. K. MOHANTY

When the matter was called for hearing today, learned Advocate for the appellant submitted that the appellant has opted under the SABKA VISHWAS (LEGACY DISPUTE RESOLUTION) SCHEME, 2019 and to that effect, has also issued with the SVLDRS-4 Certificate No.L100220SV300437 dated 08.01.2021. Since, the issue has already been settled under the said scheme, the appeal is accordingly dismissed as deemed withdrawal.

(Dictated and pronounced in the open court)

**(S. K. Mohanty)
Member (Judicial)**

**(M. M. Parthiban)
Member (Technical)**